

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAMRAJU) : (a) Defence manufacturing units are expected to be transparent in their dealings and follow all the rules and regulations.

(b) The defence industry sector is open upto 100% for Indian private sector participation subject to licensing. Government have also promulgated Joint Venture guidelines under which DPSUs can collaborate, with the private sector.

(c) Consistent efforts are made to ensure that our defence capabilities match upto external threats. A strong modernization and capacity enhancement programme is currently on in the DPSUs and OFB.

Defence Production Park in Haryana

1128. SHRI SHADI LAL BATRA : Will the Minister of DEFENCE be pleased to state:

(a) whether Government has any proposal for setting up of Defence Production Park in Haryana;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of factories in Haryana which are supplying products for defence units and defence factories?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAMRAJU) : (a) to (c) There is no proposal to set up any new Defence Production Park in Haryana.

(d) Defence Public Sector Undertakings and Ordnance Factories are procuring various items required for their units/factories from various sources including industries located in Haryana. Such a list is not centrally compiled.

Surveillance of routes of foreign ships

1129. SHRI RAGHUNANDAN SHARMA : Will the Minister of DEFENCE be pleased to state:

(a) whether surveillance of the routes of the ships bearing foreign flags is carried out by Indian Navy under any international pact and whether any fee is also charged therefor;

(b) the details, of the effective steps taken by Government to deal with the sea pirates in its jurisdiction over the waters of Indian Ocean;

(c) whether any proposal has been sent to the United Nations Organisation (UNO) regarding tackling the menace of sea pirates at world level; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) Indian Navy undertakes surveillance of maritime areas including International Shipping Lanes through deployment of naval ships and aircraft. The surveillance is as per operational requirements without reference to any particular route for foreign flag ships.

(b) Continuous surveillance of Indian EEZ through patrolling by Naval and Coast Guard ships and aircraft is undertaken to deter illegal activities including piracy. In addition one naval warship is being deployed continuously since October, 2008 in the Gulf of Aden to escort Indian flagged merchant ships.

(c) and (d) India has called for collaborative international action to counter piracy in the UN Security Council meetings. India is also a founder member of the Contact Group on Piracy off the coast of Somalia (CGPCS) established in January, 2009 to coordinate multilateral action against piracy.

Increase in infiltrations

1130. SHRI THAAWAR CHAND GEHLOT : Will the Minister of DEFENCE be pleased to state:

(a) the details of number of incidents of foreign infiltration in the country during the last five years, area-wise and the number of intruders arrested in the last five years;

(b) the steps taken by Government to check infiltration;

(c) whether lack of check posts is being felt on borders of the country; and

(d) if so, the action taken by Government towards increasing check posts so far?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) As per assessment of the Multi Agency Centre (MAC), the details with respect to infiltration in J and K are as under: